

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 95/TT/2020**

- Subject:** Truing up transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for transmission assets under Eastern Region Strengthening Scheme-XV (ERSSXV) in Eastern Region, Asset-I: Farakka-Baharampur 400 kV D/C transmission line with 01 nos. 400 kV line bay at Baharampur Sub-station and 02 nos. 400 kV line bays at Farakka (Sub-station of NTPC); Asset-II: LILO of Farakka-Jeerat 400 kV S/C line at Sagardighi (WPDCL) Sub-station with associated line bays; Asset-III: 01 Nos 125 MVAR Bus Reactor and 01 Nos 400 kV line bay at Baharampur Sub-station.
- Date of Hearing :** 19.5.2020
- Coram:** Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member
- Petitioner:** Power Grid Corporation of India Ltd. (PGCIL)
- Respondents:** BSP(H)CL and 5 others
- Parties Present:** Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

The representative of the Petitioner submitted that the instant petition is filed for truing up transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 3 assets under "Eastern Region Strengthening Scheme-XV (ERSS-XV)" in Eastern Region. The tariff for 2014-19 period for 3 assets was allowed vide order dated 12.9.2019 in Petition No. 259/TT/2018. The instant petition does not cover the entire scope of the project. The representative of the Petitioner submitted that as per the scope of the instant project, a LILO of 400 kV S/C Farakka-Jeerat Transmission Line related to "Interconnection between India and Bangladesh Electrical Grids for Indian portion in Eastern Region" (hereinafter referred to as "Indo-Bangladesh Project") was removed on completion of Farakka-Baharampur 400 kV D/C Transmission Line. The said LILO removed from Indo-Bangladesh Project is used in Farakka-Baharampur 400 kV D/C transmission line of the instant project and its cost is added in capital cost as on date of commercial operation. The de-capitalisation of the LILO is addressed in Petition No. 171/TT/2020 which is to be heard. He further



submitted that against the capital cost admitted as on date of commercial operation of ₹22520.29 lakh, the Petitioner has claimed capital cost of ₹22921.84 lakh as on date of commercial operation which includes re-capitalisation of LILLO of 400 kV S/C Farakka-Jeerat transmission line related to Indo-Bangladesh Project to the instant project along with add-back of Initial Spares that had been deducted in the order dated 12.9.2019 in Petition No. 259/TT/2018. He submitted that the Petitioner has claimed additional capitalisation during 2018-19 of ₹5937.93 lakh against approved additional capitalization of ₹5865.34 lakh in the said order. He submitted that there was no cost over-run and the spares claimed are within the permissible limits. The representative of the Petitioner claimed additional capitalisation of ₹1079.29 lakh during 2019-20 which is within the cut-off date. He further submitted that the information sought in the TV letter has been submitted.

2. In reply to the query regarding the need of cost break-up and respective recovery of Transmission Element of “Interconnection between India and Bangladesh Electrical Grids for Indian portion” into various sub-elements, the representative of the Petitioner submitted that Form 10-B submitted along with the instant petition is having details of the assets removed from the said project.

3. The Commission observed that the Petitioner has claimed additional RoE of 0.5% in respect of Asset-I. However, the Petitioner has not submitted the RPC/ NPC certificate for the same.

4. The Commission directed the Petitioner to submit the following information on affidavit with advance copy to the beneficiaries by 29.5.2020:

- a. Details of undischarged liabilities which were not envisaged at the time of filing of 2014-19 tariff petition for Asset-I, Asset- II and Asset-III.
- b. RPC/ NPC Certificate for Asset-I.
- c. Statement of IDC discharge along with methodology of floating rates used, if any for Asset-I, Asset- II and Asset-III.
- d. De-capitalisation of ₹352.55 lakh has been done in “Inter-connection between India and Bangladesh Electrical Grids for India portion in Eastern Region“ in Petition No. 171/TT/2020 which is yet to be heard and the amount has been re-capitalized in the instant petition in 2018-19 as Asset I. For assets covered under Petition No. 171/TT/2020 final tariff for the period from COD to 31.3.2014 was allowed vide order dated 11.6.2014 in Petition No. 101/TT/2013. Submit Form 5 and Form 5B as on COD related to the Petition No. 101/TT/2013, to ascertain the element-wise cost of the assets covered in the Petition No. 101/TT/2013.

5. Subject to above, the Commission reserved its order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

